

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No.104**  
**(IB)-702/ND/2018**  
**-I.A-2496/2021**

**IN THE MATTER OF:**

**Super Print Services** ... **Applicant/Petitioner**

**Versus**

**M/s. Xalta Food and Beverages Pvt.Ltd.** ... **Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 09.06.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA,**  
**HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:** Mr. Abhishek Anand & Pathik Choudhury, Adv for Ex- Directors,  
Mr. Naveen Kumar Jain Applicant

**ORDER**

Ld. Counsel appearing for the Applicant seeks permission to withdraw the Application. Heard. Prayer is Allowed.

**Accordingly, the IA is Dismissed as withdrawn.**

**Sd/-**  
**(L.N. GUPTA)**  
**MEMBER (T)**

**Sd/-**  
**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**